CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench

O.A. No. 1867 of 1996

New Delhi, dated this the 22nd January, 1997
HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri O.C. Mangal,
Asst. Post Master General (Staff),
R/o Qr. No.867, Laxmi Bai Nagar,
New Delhi-110023. ... APPLICANT

(By Advocate: Shri B. Lall)

VERSUS

- 1. U.O.I. through
 the Secretary,
 Dept. of Post,
 Ministry of Communications,
 Dak Bhawan,
 New Delhi-110001.

(By Advocate: Shri R.P.Aggarwal)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Heard.

Admittedly by respondents Memo dated 7.4.95 (Ann. A-4) the applicant, who was officiating in the Junior Time Scale of Indian Postal Service Grade 'A' on ad hoc basis as SSPO, Delhi, North Div., was posted as Asst. P.M.G. (Staff) against a vacant post. It is not denied that he held that post from 27.4.95 till he retired on 31.8.96.

There is nothing in the said Memo dated 7.4.95 which states that the applicant was to hold only current charge of that post of Asst. P.M.G. (Staff) or that he discharge only the routine duties attached to that post.

- 3. Ìn view of the fact that applicant was posted as Asst. P.M.G (Staff) against a vacant post and continued discharge duties and responsibilities attached to that post on a full time and regular basis till he superannuated 31.8.96, it is just and fair that in the facts and circumstance of this particular case, which is not to be treated as precedent, the applicant be paid the emoluments attached to the post of Asst. P.M.G. (Staff) for the period from 27.4.95 to 31.8.96, less emoluments already drawn, as emoluments personal to him on the principle of "equal pay for equal work", and the same of be calculated and paid anto the applicant within three months from the date of receipt of a copy of this judgment.
- This O.A. is disposed of accordingly 4. in terms of para 3 above. No costs.

(DR. A. VEDAVALLI)

Member

Member (A)

/CC/